



2026:AHC:35653

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 6363 of 2026

Ramlakhan And Another

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Aradhana Singh, Ravi Pratap Narayan Singh
Counsel for Respondent(s)	: Bhupendra Kumar Tripathi, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The only prayer made by the petitioners in the present writ petition is to direct the Respondent No.2 namely Sub Divisional Magistrate, Tahsil Badalapur, District Jaunpur to decide the Partition Suit No.RST/4080 of 2024 (Computerize Case No.T202414360204080 of 2024) and (Old Computerize Case No. T202314360205154 of 2023 (Ramlakhan Vs. Amit), under Section 116 of the U.P. Revenue Code-2006, within stipulated period.
2. Heard counsel for the petitioners and learned Standing Counsel appearing on behalf of Respondent Nos.1 and 2 as well as Shri Bhupendra Kumar Tripathi, learned counsel appearing on behalf of Respondent No.3.
3. In view of the order proposed to be passed today, notices need not be issued to the private respondents.
4. In the facts and circumstances of the case and without expressing any opinion on the merits of issue, the present writ petition is **disposed of finally** directing the Respondent No.2 namely Sub Divisional Magistrate, Tahsil Badalapur, District Jaunpur to decide the aforesaid case, strictly in accordance with law, expeditiously, after providing an opportunity of hearing to the parties concerned, unless there is no legal impediment.

(Prakash Padia,J.)

February 17, 2026

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